

**Central Electricity Regulatory Commission**  
3<sup>rd</sup> & 4<sup>th</sup> Floor Chanderlok, Building, 36 Janpath, New Delhi 110 001  
(Tele No.23353503 FAX No.23753923)

Docket No. 4/TT/2012

Dated 12.3.2012

To,

The Chairman  
Power Grid Corporation of India Limited  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122 001  
Haryana

Dear Sir,

**Sub: Approval under sub-section(4) of Section 28 of Electricity Act 2003 for determination of Fees and Charges for Unified Load Despatch and Communication Scheme (POWER GRID) portion i.e Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Northern Region for the period 2009-14.**

With reference to your above mentioned petition, you are advise to furnish the detailed breakup of the actual O & M charges for the years 2009-10 and 2010-11 on affidavit, with an advance copy to the respondents/beneficiaries, latest by, 4.4.2012.

2. Further action in your application shall be taken after receipt of said information.

Yours faithfully,

Sd/-

**(T.D. PANT)**

**Bench Officer**